

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)

PETITION No./IA No.	IA(IBC)/278/KOB/2022 IN IA(IBC)/117/KOB/2022 in TIBA/35/KOB/2019
SECTION	NCLT RULE 11 R/W RULE 153
NAME OF PARTIES	MURALY NARAYANAN V/S BALAKRISHNAN BABURAJAN (LIQUIDATOR) IN THE MATTER OF GOODWIN PACKPET PVT LTD & 5 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	ABRAHAM MATHAN
RESPONDENTS ADVOCATE/ PROFESSIONAL	RAHUL VENUGOPAL (R5&6)

Office
Notes

Video Conference

23rd Sept 2022

O R D E R

IA(IBC)/278/KOB/2022 IN IA(IBC)/117/KOB/2022

Learned counsel Mr. Abraham Mathew appears on behalf of the applicant.

This is an application filed for condonation of delay of 14 days in filing reply to IA (IBC)117/KOB/2022. Learned counsel submits that delay is on account of Respondent No. 1 suffering from COVID 19.

Application is allowed. 14 days delay is condoned.

On receipt of reply, applicant may file rejoinder, if any, by filing leave application under Rule 55 of NCLT Rules, 2016.

Sd /-

**Satya Ranjan Prasad
Member (Technical)**

Sd /-

**P. Mohan Raj
Member (Judicial)**